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O. A. No. 1461/2003

1. ORDER DATED 29-01-2004.

Heard Mr. B. Samantray, Learned Counsel appearing for the Applicant and Mr. S. B. Jena, Learned Additional Standing Counsel; for the Union of India; on whom a copy of this Original Application has already been served.

Applicant having faced premature retirement from ICAR/CRRI service, has sought for an employment on compassionate ground in favour of his elder son Bidyadhar Pradhan, in order to tide over the sudden crisis and distress condition of the family. No heed having been paid to the said grievance of the Applicant/ Bidyadhar Pradhan, jurisdiction of this Tribunal was invoked by filing O. A. No. 655/1996; which was disposed of on 18th February, 2000 with a direction to the Respondents to consider the grievance of the Applicant/his son Bidyadhar Pradhan by granting necessary age relaxation. While doing so, this Tribunal also made it clear that the said Bidyadhar Pradhan should wait till his turn comes for getting an employment on compassionate ground but, before an employment was made available to him, he also <sup>last</sup> breathed his ~~h~~ prematurely and in the said premises, the Applicant has made several representations to the Respondents under Annexure-A/2 series to provide an employment to his other son namely Bhagyadhar Pradhan.

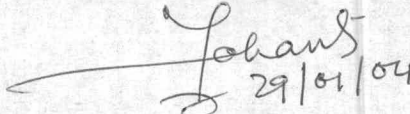
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Contd..Order dt.29.1.2004.

No heed having been paid to the said grievance of the Applicant, he has again approached this Tribunal in the present Original Application under section 19 of the Administrative Tribunals Act, 1985 .

Providing compassionate appointment to a Member of the distressed family is the requirement and whether the Applicant's one son or the other is to be considered should not matter subject to the essential eligibility. Therefore, we dispose of this Original Application, at this admission stage, by calling upon the Respondents to look to the grievances of the Applicant as raised in his representations under Annexure-A/2 series for grant of necessary relief to the Applicant's family in order to remove the distress condition. Since, the Applicant's elder son Bidyadhar Pradhan is no more, the Authorities should give due consideration to the grievance of the Applicant and communicate the decision within a period of six months pertaining to <sup>grant of an</sup> ~~the~~ employment of his second son on compassionate ground.

Send copies of this order alongwith copies of the Original Application to the Respondents and free copies of this order be given to learned counsel for both sides.

  
29/01/04  
MEMBER ( JUDICIAL )

  
MEMBER ( ADMINISTRATIVE )